



2026:AHC:35944

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4312 of 2026

Shiv Kumar

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rama Shanker, Shyamdhar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 02.12.2025 passed by District Magistrate/Collector, Shamli/respondent no.2 on the application filed by the respondent no.6 under Section 212 (2) of the U.P. Revenue Code, 2006 is under challenge in the present writ petition.
2. It is argued by counsel for the petitioner that the order passed by the respondent no.2 is without jurisdiction.
3. After some arguments counsel for the petitioner confined his prayer and prayed that the respondent no.2 before whom the proceedings of aforesaid case is transferred be directed to decide the same expeditiously.
4. In this view of the matter and also in the interest of justice, without interfering with the order dated 02.12.2025 passed by the respondent no.2, present writ petition is disposed of directing the respondent no.2 or the court below before whom aforesaid case is transferred to decide the same expeditiously in accordance with law and in view of the fact that petitioner is minor.

(Prakash Padia,J.)

February 18, 2026

Pramod Tripathi